

CONTENTS

**Fifteenth Series, Vol. VII, Fourth Session, 2010/1931 (Saka)
No. 9, Monday, March 8, 2010/ Phalgun 17, 1931 (Saka)**

<u>SUBJECTS</u>	<u>PAGES</u>
WELCOME TO PARLIAMENTARY DELEGATION FROM CROATIA	2
REFERENCE BY THE SPEAKER International Women's Day	3-4
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 142 and 143	6-18
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 141 and 144 to 160	19-62
Unstarred Question Nos. 1579 to 1808	63-458

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

- (v) Need to undertake gauge conversion of railway line between Ratangarh and Sardarsahar and construct a new railway line between Churu and Nohar via Tara Nagar in Rajasthan.
- Shri Ram Singh Kaswan 478
- (vi) Need to re-open the railway gate No. 93C on Sabarkantha-Ahmedabad railway line near village Baktapur in Himmatnagar, Gujarat to facilitate movement of villagers
- Shri Mahendrasinh P. Chauhan 479
- (vii) Need to provide the due share of water from Ranjitsagar dam allocated by Bhakra Beas Management Board to Rajasthan to save the standing crops in Bikaner Parliamentary Constituency, Rajasthan
- Shri Arjun Ram Meghwal 480
- (viii) Need to construct an over-bridge on level crossing at Jagdishpur in Jaunpur, Uttar Pradesh to facilitate smooth movement of traffic
- Shri Tufani Saroj 480
- (ix) Need to introduce a ladies special train from Delhi to Khurja
- Shri Surendra Singh Nagar 481
- (x) Need to introduce an intercity express between Palakkad and Kozhikode in Kerala
- Shri M.B. Rajesh 482
- (xi) Need to take steps to open Haldia – Paradip internal waterways
- Shri Prabodh Panda 483

STATEMENT BY MINISTER

Women Empowerment	4782-84
Shrimati Krishna Tirath	484-486

**RAILWAY BUDGET (2010-2011) – GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT -(RAILWAYS), 2010-2011
DEMANDS FOR SUPPLEMENTARY GRANTS -(RAILWAYS), 2009-2010
DEMANDS FOR EXCESS GRANTS – (RAILWAYS), 2007-2008****ANNEXURE – I**

Member-wise Index to Starred Questions	491
Member-wise Index to Unstarred Questions	492-496

ANNEXURE – II

Ministry-wise Index to Starred Questions	497
Ministry-wise Index to Unstarred Questions	498

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Monday, March 8, 2010/ Phalguna 17, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**WELCOME TO PARLIAMENTARY DELEGATION
FROM CROATIA**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellence Mr. Luka Bebic, President of the Croatian Parliament and the Members of the Croatian Parliamentary Delegation who are on a visit to India as our honoured guests.

They arrived in India on Saturday, 6th March, 2010. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them, we convey our greetings and best wishes to His Excellency the President, the Parliament, the Government and the friendly people of Croatia.

11.01 hrs.

REFERENCE BY THE SPEAKER

International Women's Day

MADAM SPEAKER: Hon. Members, today is the International Women's Day, a day to celebrate and honour achievements of ordinary women in their quest for equality, justice, peace and development and highlight the needs and concerns of women on national, regional and global agendas.

Gender equality and women's empowerment are fundamental to the global mission of the United Nations Organization to achieve equal rights and dignity for all. These ideals so firmly rooted in our democracy are enshrined in our Constitution. In recent decades, much progress has been made but even today nowhere in the world can women claim to have the same rights and opportunities as men and they still face inequality and marginalization. A great deal more needs to be done to end this discrimination.

Even in this first decade of the 21st century, we find women still have less access to basic healthcare, education, employment and decision-making. According to UN statistics, growth in female secondary schooling results in growth in economy; yet girls are often kept from receiving education and are being denied benefits of inclusive growth and development. Maternal mortality remains unacceptably high. Female foeticide, dowry deaths, honour killing of girls and the growing violence against women is a cause for serious concern as we find majority of the disadvantaged women living lives in close proximity with their oppressors and perpetrators of crime.

There is an urgent need to address these disparities and aberrations and shape public opinion and perceptions so that women have freedom to define and achieve their full potential and live purposeful lives. The theme for International Women's Day, 2010 is "Equal Rights, Equal Opportunities: Progress for All." The protection of women's rights and their empowerment is a shared responsibility of

the Government, social organizations, the civil society in partnership with the media. Let us rededicate and reaffirm ourselves to this task and collectively strike to make gender equality and women's empowerment an intrinsic part of our development agenda and policy.

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, हम महिला आरक्षण बिल के वर्तमान स्वरूप का विरोध करते हैं। हम महिलाओं के विरोधी नहीं है। ... (व्यवधान)

11.05 hrs.

At this stage Shri Shailendra Kumar, Shri Ghanshyam Anuragi and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

MADAM SPEAKER: Q.141.

Shri Hasan Khan – Not present.

Q.142. Shrimati Yashodhara Raje Scindia.

... (Interruptions)

अध्यक्ष महोदया : आप लोग वापस जाइए।

(Q. No. 142)

श्रीमती यशोधरा राजे सिंधिया : माननीय अध्यक्ष महोदया, आज अंतर्राष्ट्रीय महिला दिवस पर मैं आपके माध्यम से आपको और सभी महिला सांसदों को बधाई देना चाहती हूँ। ... (व्यवधान)

अध्यक्ष महोदया : धन्यवाद, आप लोग वापस जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप सप्लीमेंट्री प्रश्न पूछिये।

SHRIMATI YASHODHARA RAJE SCINDIA : In reply to my question regarding the STPI the Minister has said... (*Interruptions*) Through you, Madam, I would like to know whether he is ending this scheme in favour of promoting SEZs so that this will compel companies to move to these SEZs and if that is true, and as SEZs require large infusion of funds, States like Madhya Pradesh where indicators show that large funds are not available, will you encourage these States by extending this scheme, that is if it is closing. Can the Government give more rural centric States like Madhya Pradesh excise and income tax rebates like they have done in Uttrakhand and Himachal?

SHRI SACHIN PILOT: Madam Speaker, the STPI scheme is currently functional in 51 Centres across India. Out of these 51 centres only seven of them are in metro cities and the rest 44 are in tier-II and tier-III cities. There is an STPI centre in Madhya Pradesh and Indore. There are two further planned in Gwalior and Bhopal. Madam, there is no proposal of ending the STPI scheme as such but we are looking at advancing the IT sector into the rural areas of our country, especially in smaller towns and villages. There is a great talent pool available in smaller towns and villages and we are encouraging State Governments to come up with proposals. As and when we receive proposals for having investments in the STPI centre, we will take them up. We are encouraging even the private sector to have dual BPOs in the rural areas of our country.

श्रीमती यशोधरा राजे सिंधिया : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से फिर से इस पर क्लैरिफिकेशन चाहती हूँ क्योंकि मध्य प्रदेश में यह फीलिंग है कि 2012 में एसटीपीआई की योजना बंद होने वाली है।

अपने पूरक प्रश्न के रूप में मैं पूछना चाहती हूँ कि आपने जवाब नहीं दिया है कि आपकी स्कीम्स रूरल एरियाज़ में कैसे परकोलेट होंगी और क्या आपके पास कोई बैकवर्ड एरिया सबसिडी है, जैसे बैकवर्ड एरिया ग्रॉन्ट्स हमें रूरल एरियाज़ के लिए मिलते हैं? पहले आप एसटीपीआई पर क्लैरिफिकेशन दे दें और फिर रूरल एरियाज़ के संबंध में बताएँ।

SHRI SACHIN PILOT: We have requested for the exemptions in the taxes on STPI to be extended. We are still pursuing with the Finance Ministry. As far as the encouragement to rural areas is concerned, there is no specific package as such but there is a mission of national skill development under which the Department of Information Technology has been given the task of training 10 million people by 2022. We are working very actively in ensuring that. Through the societies of the Department of Information Technology we are able to train young men and women in rural areas. There are currently 2.3 million people employed in IT software sector and 1 million people in the hardware sector. I think what is important is to understand that for India to retain its frontier role in the IT sector we have to start focusing on the rural masses of the country. Because of the cost advantage now even the private sector is looking at moving into tier-II and tier-III cities. The Centre for Advance Computing has an aim of training 3,35,000 people over the next 12 years. I think I would encourage the State Governments to come forward and give further incentives to the large private companies so that they can come forward and invest and move away from the big metro cities that has so far been the trend.



SHRI PONNAM PRABHAKAR : As the House is aware, Hyderabad in Andhra Pradesh has emerged as one of the most attractive investment destinations in Information Technology by attracting a large number of I.T. professionals and thereby providing employment opportunities. Hyderabad has become the I.T. hub and many people from the backward areas with their high professional skills in I.T. are going to Hyderabad for employment opportunities. Due to this, cities are developing more and more and the rural area population is suffering very much... (Interruptions)

Madam Speaker, there are many far-flung areas in the backward districts like Karim Nagar in Andhra Pradesh. Not only Karim Nagar District, but also many districts in the Telangana Region in Andhra Pradesh are lagging behind in having proper educational institutions of high quality and the investment in the I.T. related sector.

Madam Speaker, now my supplementary question to the hon. Minister of Communications and Information Technology is whether the Government is giving any preference like incentives and special packages to the I.T. professionals especially the SCs/STs and BCs to come forward in establishing educational institutions of high quality and the investment in I.T. sector to develop the upcoming cities, towns, remote and far-flung areas in the backward areas like Telangana Region in Andhra Pradesh to improve the overall growth and economy of our country in the remaining Eleventh Five Year Plan.

MADAM SPEAKER: Hon. Member, ask your question.

SHRI PONNAM PRABHAKAR : I would like to know whether the Government is giving any preference in backward areas.

SHRI SACHIN PILOT: Madam, while it is true that Andhra Pradesh has been one of the States where a large IT sector development has taken place, the Government does not specifically give subsidies for investment in higher learning education in IT sector... (*Interruptions*). But the Department of Electronics Accreditation of Computer Courses and the Centre for Development of Advance

Computing are trying to train people belonging to poor societies and our focus has been to shift away from the large metro cities. For example, there is a C-DAC Centre in Hyderabad and there are 47 such Centres in 16 States which have been developed on a PPP mode.

Madam, the formal part of education is with the Ministry of Human Resource Development but in terms of giving diploma courses in skill upgradation, in capacity building and ensuring that people have the requisite computing skills to be able to give valuable contribution to private companies so that these companies can become global benchmark brands. That is the endeavour of the Government of India... (Interruptions)

SHRI B. MAHTAB : My question is whether investment in IT sector is low because India's IT talent is not adequately focused in the domestic market. If so, what steps are being taken to increase IT services in the country?... (Interruptions)

SHRI SACHIN PILOT: Madam, last year export in IT sector was close to 50 billion US dollar and the domestic market for the same sector is around 13 billion dollars because of the global slow down economically there was a sharp decline in the percentage of growth in the IT sector. That is why, we feel we have to encourage the domestic sector and increase the market share. We are doing everything to make sure that everybody is able to access the IT services and the Department of Information Technology has also indicated that 60 per cent of India does not speak Hindi and English so the DIT has now made sure that the fonts of all the 22 official languages can be down loaded free of cost so that people who do not speak English and Hindi are able to access computers and are able to work on the computers. That is one way of accentuating this domestic demand in the IT sector.



SHRI S. SEMMALAI : Sir, today being International Women's Day, I would like to raise a specific question to the hon. Minister relating to working women in the IT sector... (*Interruptions*)

I would like to know whether the Government would enforce strict rules and regulations for compliance by IT corporates to provide security to women employees and also insist on not employing women during night shifts in view of untoward incidents happened sometime back... (*Interruptions*)

SHRI SACHIN PILOT: There are a number of women employees in the IT sector, ... (*Interruptions*) particularly in the BPOs where a lot of women are employed. Throughout the country the IT sector has opened up opportunities for employment of women like never before... (*Interruptions*) The protection and well-being of the employees, whether men or women, is primarily the concern of the companies under the State Government as law and order is a State subject... (*Interruptions*) We are encouraging the private companies to have enough resources for the welfare of the employees so that the interests of the women are taken care of... (*Interruptions*)

(Q. No.143)

SHRI P.T. THOMAS : Madam, Speaker, the State of Kerala has been famous for spices. The reply of the hon. Minister shows that the export of spices has increased considerably in the range of 4, 70, 520 tonnes valued at Rs. 5.390/- is a welcome step. Even though the export is increased... *(Interruptions)* I would like to point out an alarming situation in which our farmers are facing. At the time of harvesting all agricultural as well as cash crops are getting very low prices. It is a new trend in which it is purposefully designed by the traders who are controlling the market. Madam, my question is whether the Government will take some revolutionary steps for helping the farmers?... *(Interruptions)*

I would like to know whether the Government will take some steps for helping the farmers specifically during the harvesting season. I would also like to know if the Government will consider giving some stimulus package to the spice processing units which will procure our own raw materials i.e. Indian raw materials? If it is so that will help the farmers in a great extent. Will the Minister consider my suggestion?... *(Interruptions)*

SHRI JYOTIRADITYA M. SCINDIA: Madam, the spices industry provides for the maximum employment throughout the length and breadth of our country ...*(Interruptions)* Nearly 30, lacs people are employed in this sector... *(Interruptions)*

बेरोजगारों से संबंधित सवाल है, कृपा कर आप सुन लीजिए तो अच्छा होगा।...*(ब्यवधान)* माननीय सदस्य का सवाल भी बेरोजगार से संबंधित है।...*(ब्यवधान)* We have been promoting exports and exports have risen from Rs. 4400 crore to Rs. 5,300 crore, growing at close to 20 per cent... *(Interruptions)* Similarly quantity also has been growing from close to 4,50,000 tonnes to 4,70,000 tonnes. We are always making sure that the most remunerative prices are given to the farmers... *(Interruptions)* We are committed to that... *(Interruptions)* In the area of chilli ... *(Interruptions)* we are close to about 30 per cent of the world production... *(Interruptions)* In the area of turmeric ... *(Interruptions)*

We are close to about 80% ... (*Interruptions*) of world production.

Productivity is an area which we need to tackle. We must ensure that we get a greater share of the international market in these products and thereby make sure that our farmers get a greater amount of produce. ... (*Interruptions*) In order to do this, the Government is also evolving a system of Spice Parks. ... (*Interruptions*) They are close to about seven Spice Parks today under construction across the length and breadth of the country from Guntur to Chindwara to Idukki. ... (*Interruptions*) The Spice Park at Idukki is going to be operational by the end of March where farmers will get greater benefits. Moreover, processing will take place which will lead to more value addition... (*Interruptions*) We will move on to that stage in the near future. ... (*Interruptions*)

MADAM SPEAKER: Only the hon. Minister's statement will go on record and nothing else.

*(Interruptions) ... **

MADAM SPEAKER : The House stands adjourned to meet again at 12 Noon.

11.21 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded

12.00 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2008-2009, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2008-2009. ... (*Interruptions*)

(Placed in Library, See No. LT 1765/15/10)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1766/15/10)

(3) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2008-2009.

... (*Interruptions*)

(Placed in Library, See No. LT 1767/15/10)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Dredging Corporation of India, Delhi, for the year 2008-2009.
- (ii) Annual Report of the Dredging Corporation of India, Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1768/15/10)

(2) A copy of the Notification No. G.S.R. 920(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 2009, approving the Visakhapatnam Port Employees (Retirement) Amendment Regulations, 2009, under Sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

(Placed in Library, See No. LT 1769/15/10)

(3) A copy of the Notification No. G.S.R. 921(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 2009, approving the Mumbai Port Trust Digest of Pay and Allowance, Leave and Pension (Amendment) Rules, 2009, under Sub-section (3) of Section 122 of the Major Port Trusts Act, 1963.

(Placed in Library, See No. LT 1770/15/10)

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2008-2009, alongwith audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2008-2009.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 1771/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1772/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1773/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2008-2009.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (Placed in Library, See No. LT 1774/15/10)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (Placed in Library, See No. LT 1775/15/10)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (Placed in Library, See No. LT 1776/15/10)
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Kochi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council, Kochi, for the year 2008-2009.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 1777/15/10)

- (13) A copy of the Pneumatic Tyres and Tubes for Automotive Vehicles (Quality Control) Order, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 2953(E) in Gazette of India dated the 19th November, 2009, issued under Section 14 of the Bureau of Indian Standards Act, 1986.

(Placed in Library, See No. LT 1778/15/10)

- (14) A copy each of the following Notifications (Hindi and English versions) under Section 18G of the Industries (Development and Regulation) Act, 1951 :-

- (i) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 3164(E) in Gazette of India dated the 10th December, 2009.
- (ii) S.O. 51(E) published in Gazette of India dated the 12th January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1105 dated 11th October, 2004.

(Placed in Library, See No. LT 1779/15/10)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2008-2009.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2008-2009.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 1780/15/10)

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2008-2009.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2008-2009.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 1781/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2008-2009.
- (ii) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1782/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2008-2009.

- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1783/15/10)

- (2) A copy of the Annual Report (Hindi and English versions) of the National Commission for Scheduled Castes, New Delhi, for the year 2004-2005, together with an Explanatory Memorandum thereto under article 338(6) of the Constitution.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 1784/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2007-2008.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 1785/15/10)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dheradun, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dheradun, for the year 2007-2008.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 1786/15/10)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2007-2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 1787/15/10)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT 1788/15/10)

- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2009-2010.

(Placed in Library, See No. LT 1789/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology, Ministry of Communications and Information Technology, for the year 2010-2011.

(Placed in Library, See No. LT 1790/15/10)

12.03 hrs.

**BUSINESS ADVISORY COMMITTEE
12th Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I beg to present the Twelfth Report of the Business Advisory Committee.

12.03½ hrs.

ELECTIONS TO COMMITTEES

(i) INDIAN NURSING COUNCIL

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): On behalf of Shri Ghulam Nabi Azad, I beg to
move:

“That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as the Members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act.”

MADAM SPEAKER: The question is:

“That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as the Members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act.”

The motion was adopted.

(ii) MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY
THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): I beg to move:

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder.”

MADAM SPEAKER: The question is:

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

(iii) TOBACCO BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to move:

“That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the Said Act and the rules made thereunder.”

MADAM SPEAKER: The question is:

“That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Tobacco Board, subject to other provisions of the Said Act and the rules made thereunder.”

The motion was adopted.

12.05 hrs.**(i) ENERGY CONSERVATION (AMENDMENT) BILL, 2010***

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to move for leave to introduce a Bill to amend the Energy Conservation Act, 2001.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Energy Conservation Act, 2001.”

The motion was adopted.

SHRI SUSHIL KUMAR SHINDE: I introduce the Bill.

12.05 ½ hrs.**(ii) STATE BANK OF INDIA (AMENDMENT) BILL, 2010***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: Madam, I introduce the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 08.03.2010

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, यह क्या बात है? ...(व्यवधान) महिला रिजर्वेशन बिल का क्या हुआ? ...(व्यवधान)

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, महिला रिजर्वेशन बिल का क्या हुआ? ...(व्यवधान)
ये सब लोग मिले हुए हैं। ...(व्यवधान) यह जीरो ऑवर से भी बड़ा ऑवर है। ...(व्यवधान)

12.06 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

श्री जयवंत गंगाराम आवले (लातूर): अध्यक्ष महोदया, देश में नकली घी, नकली दूध आदि का कारोबार फैलता जा रहा है। ...(व्यवधान) नकली घी, नकली दूध खाने पीने के कारण बच्चों, महिलाओं, बुजुर्गों एवं बीमार व्यक्तियों के स्वास्थ्य पर काफी बुरा असर पड़ रहा है। ...(व्यवधान) नकली घी एवं नकली दूध के निर्माण करने वालों एवं कारोबारियों के खिलाफ ठोस कदम उठाये जाने की आवश्यकता है। ...(व्यवधान)
दिनांक 21.2.10 को इलैक्ट्रॉनिक मीडिया और प्रिंट मीडिया के माध्यम से जानकारी मिली है। ...(व्यवधान)
जालौन में 270 टिन नकली घी जब्त किया गया है। ...(व्यवधान) कानपुर में पांच क्विंटल खोया जब्त किया गया है। ...(व्यवधान) जींद में 500 लिटर नकली दूध जब्त किया गया है। ...(व्यवधान) इस तरह पूरे देश में नकली घी, नकली दूध और नकली कारोबार करने वाले कारोबारियों का जाल फैल गया है। ...(व्यवधान)
महाराष्ट्र, उत्तर प्रदेश, हरियाणा, दिल्ली, बिहार, मध्य प्रदेश, कर्नाटक, राजस्थान एवं अन्य राज्यों में ...(व्यवधान)

अध्यक्ष महोदया : केवल जयवंत गंगाराम आवले जी की ही बात रिकार्ड में जायेगी।

...(व्यवधान) *

श्री जयवंत गंगाराम आवले : इस तरह के कारोबार करने वाले पकड़े गये हैं। ...(व्यवधान) काफी मात्रा में यह जब्त किया गया है, जो चिंता का विषय है। ...(व्यवधान)

मेरी सरकार से मांग है कि देश में नकली घी, नकली दूध के निर्माण का कारोबार रोका जाये एवं इस धंधे में संलिप्त लोगों पर कार्रवाई की जाये। ...(व्यवधान)

* Not recorded

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, मैं आपका बहुत आभारी हूँ कि आपने मुझे एक अत्यंत महत्वपूर्ण विषय को शून्य प्रहर में उठाने की अनुमति दी। ...(व्यवधान) यह सदन इस बात का गवाह है कि जिस दिन उत्तर प्रदेश में प्रतापगढ़ जनपद के मनगढ़ में कृपालु महाराज जी के आश्रम में हृदयविदारक घटना घटी, ...(व्यवधान) आपने स्वयं उस पीठ से 65 लोगों की मृत्यु पर पूरे सदन में एक शोक प्रस्ताव रखा। ...(व्यवधान) उस शोक प्रस्ताव में पूरे सदन के सम्मानित सदस्य इस बात पर सहमत थे कि शायद इस देश में कदाचित लापरवाही और उदासीनता की इससे बड़ी घटना नहीं हो सकती। ...(व्यवधान) आज उत्तर प्रदेश की सरकार 65 मृतक लोगों के परिवारों को आर्थिक सहायता देने की बात पर कह रही है कि उत्तर प्रदेश की आर्थिक स्थिति ठीक नहीं है। ...(व्यवधान) उत्तर प्रदेश के जिन परिवारों में लोगों की मृत्यु हुई है, उनके आश्रितों को राज्य सरकार ने अभी तक आर्थिक सहायता नहीं दी है। ...(व्यवधान) जबकि भारत के प्रधान मंत्री ने इसी सदन में महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर कहा कि मृतक के परिवारों को दो-दो लाख रुपये और 50-50 हजार रुपये घायलों की सेवा के लिए दिये हैं। ...(व्यवधान)

MADAM SPEAKER: Only what Shri Jagdambika Pal says will go on record and nothing else will go on record.

*(Interruptions) ... **

श्री जगदम्बिका पाल : राज्य सरकार की संवेदनशीला, शून्यता की पराकाष्ठा है कि अभी तक उत्तर प्रदेश सरकार ने मनगढ़ की घटना के लिए कौन जिम्मेदार है ...(व्यवधान) उनकी जवाबदेही भी तय नहीं की है। ...(व्यवधान) प्रशासन के लोग कहते हैं कि उस आश्रम के लोग जिम्मेदार हैं और आश्रम के लोग कहते हैं कि प्रशासन के लोग जिम्मेदार हैं लेकिन अभी तक किसी के खिलाफ कोई कार्रवाई नहीं हुई है। ...(व्यवधान) 65 लोगों की मृत्यु हुई। वहां ढाई घंटे तक न तो कलैक्टर गये, न पुलिस कप्तान गये और न ही कोई क्राइसेज मैनेजमेंट का काम हुआ। ...(व्यवधान) एक साथ मां-बेटे की चिता जलायी गयी। ...(व्यवधान) ऐसे तमाम गांव ,हैं जिनमें आज कोई बच्चा नहीं बचा। ...(व्यवधान) उन गांवों की गलियों में बच्चों के कोलाहल आज दब चुके हैं। ...(व्यवधान)

पूरे इलाके में लोगों के बीच इस घटना को लेकर जिस तरीके से शोक है, जिस तरीके से नदी के किनारे एक साथ बड़ी तादाद लोगों की लाशों को चिताओं पर जलाया गया, मैं आपके माध्यम से कहना चाहता हूँ कि राज्य सरकार की आर्थिक स्थिति ...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

12.10 hrs.

At this stage Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table

12.10¼ hrs.

At this stage Shri Mulayam Singh Yadav and some other hon. Members came and stood on the floor near the Table

श्री जगदम्बिका पाल : महोदया, मैं कहना चाहता हूँ कि राज्य सरकार की आर्थिक स्थिति ठीक नहीं है। अभी तक न तो किसी प्रशासनिक अधिकारी के खिलाफ कोई कार्रवाई की गयी, न तो आश्रम के जिम्मेदार लोगों के खिलाफ कोई कार्रवाई की गयी है। आज एक तरफ उत्तर प्रदेश में पार्कों के लिए 4,500 करोड़ रूपए खर्च हो सकते हैं, पार्कों में मूर्तियों के लिए, स्मारकों के लिए जिस तरह से उत्तर प्रदेश की जनता की गाढ़ी कमाई का पैसा खर्च हो रहा है, मैं उसकी निन्दा करता हूँ...(व्यवधान) और राज्य सरकार की भर्त्सना करता हूँ। ...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.11 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.



14.00 hrs.

The Lok Sabha reassembled at Fourteen of the Clock
(Mr. Deputy Speaker in the Chair)

14.0¼ hrs.

*At this stage Shri Mulayam Singh Yadav and some
other hon. Members came and stood on the floor near the Table*

.....(Interruptions)

14.01 hrs.**MATTERS UNDER RULE 377 ***

MR. DEPUTY-SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within twenty minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time, the rest will be treated as lapsed.

(i) Need to release central share of funds for Barmer Lift Water Supply Project to provide water in Barmer and Jaisalmer districts of Rajasthan

श्री हरीश चौधरी (बाड़मेर): महोदय, मेरे संसदीय क्षेत्र बाड़मेर एवं जैसलमेर जिलों में, जहां पर 80 प्रतिशत रेगिस्तान का क्षेत्र है आजादी के साठ साल के बाद भी इस क्षेत्र में पानी की कमी के कारण ग्रामीण महिलाओं को 5 से 10 किलोमीटर की पैदल यात्रा करके पानी लाना पड़ता है। इस समस्या के समाधान के लिए राजस्थान सरकार ने बाड़मेर लिफ्ट वाटर सप्लाई प्रोजेक्ट का प्रस्ताव तैयार किया जिससे इस क्षेत्र के 691 गांवों, बाड़मेर शहर एवं पाकिस्तान-भारत सीमा पर तैनात सेनाओं को इस योजना से पानी की समस्या से निजात मिलने वाली है। रक्षा मंत्रालय ने लगभग 242 करोड़ रूपए की धनराशि इस कार्य में वहन करने की सहमति भी दी है परंतु इस धनराशि के अभी तक उपलब्ध नहीं होने से इस योजना पर अमल नहीं हो पाया है इस धनराशि को आवंटित करने के लिए केबिनेट की मंजूरी चाहिए। लोगों की समस्या को देखते हुए माननीय मुख्यमंत्री राजस्थान ने चिट्ठी भेजकर उक्त धनराशि उपलब्ध कराने का अनुरोध किया है परंतु अभी तक यह धनराशि उपलब्ध नहीं हो पाई है।

सदन के माध्यम से सरकार से अनुरोध है कि उक्त परियोजना के लिए 242.56 करोड़ रूपए की धनराशि की केबिनेट मंजूरी लेकर तत्काल उपलब्ध करवाई जाये जिससे इस परियोजना पर कार्य हो सके।

* Treated as laid on the Table

(ii) Need to take steps to address the problems being faced by civilians in defence areas of Malkajgiri Parliamentary Constituency, Andhra Pradesh

SHRI SARVEY SATYANARAYANA (MALKAJGIRI): I would like to draw the kind attention of the august House regarding the problems being faced by the civilians in the Defence areas in my Parliamentary Constituency, i.e., Malkajgiri in Andhra Pradesh.

Sometimes, the Defence authorities are vacating the slum dwellers without making alternate arrangements. I would like to bring to your kind notice that in the recent past, I have received several representations from the poor hut men who are living in slum areas for more than 50 years, not to dispossess them from their houses by the Defence authorities viz., DEO and Sub Area Commander, Secunderabad. There are also instances where the Defence authorities have closed down the thorough fares/road passages used by the civilians in areas like Subhash Nagar, Tirumalgiri and Qutbullapur, etc., without giving any opportunity to the civilians to explain their grievances.

I request the Hon'ble Defence Minister through you, Madam Speaker, to kindly ascertain the facts and do justice to redress the grievances of such slum dwellers and civilians by leaving appropriate instructions with the authorities concerned in the Defence Ministry to sort out the issues amicably in the interest not only of the civilian population but also of the Defence.

(iii) Need to provide reservation to Anglo Indian community in Central Universities and Central services

SHRI CHARLES DIAS (NOMINATED): The generous framers of our sacred Constitution recognized Anglo-Indians as per Article 366 (2) as an Ethnic Minority Community and included Article 331 and 333 to provide reservations in Lok Sabha and State Legislative Assemblies respectively. This facility is continued and the Anglo Indian Community is thankful to the Indian National Congress and all other parties for their support and sympathy to this community. Over a period of time, the community is suffering due to lack of proper living conditions as most of them are economically and educationally backward. Many of the educational institutions established by Anglo-Indians have been taken over by religious congregations and the community is now being discriminated in these institutions. Many of the Anglo Indians are living in rented houses as most of them were working in Railways and regular transfers did not facilitate them to build their own houses.

In the above circumstances, I would request the Government to take necessary steps for providing special reservation of seats for Anglo-Indians in Central Universities, job reservation in Central services and also to allocate houses under various schemes declared by the Government for the weaker sections, I would also request the Government to appoint a special officer in the Ministry of Minority Affairs to study the problems of the Anglo-Indian Community in India and submit its report within six months.

(iv) Need to grant sanction to the proposals submitted by the Government of Gujarat for construction of overhead bridge in Sardar Sarovar Project

श्रीमती जयश्रीबेन पटेल (महेसाणा): महोदय, गुजरात सरकार ने सरदार सरोवर प्रोजेक्ट के निर्माण के लिए केन्द्र सरकार को पत्र लिखा है जिसमें फेज-1 पिलर्स निर्माण, ओवरहेड ब्रिज एवम् दरवाजों के निर्माण की मंजूरी के लिए कहा गया है। मैं सरकार से अनुरोध करता हूँ कि सरदार सरोवर प्रोजेक्ट के निर्माण कार्यों को शीघ्र ही मंजूरी दी जाए।

(v) Need to undertake gauge conversion of railway line between Ratangarh and Sardarsahar and construct a new railway line between Churu and Nohar via Tara Nagar in Rajasthan.

श्री राम सिंह कस्वां (चुरु): महोदय, मेरे संसदीय क्षेत्र चुरु (राजस्थान) के रतनगढ़-सरदारशहर रेल लाइन 50 कि.मी. छोड़कर संपूर्ण मीटरगेज रेल-लाइन का आमान परिवर्तन होने जा रहा है। रतनगढ़-सरदारशहर मीटर गेज रेल लाइन इस क्षेत्र की महत्वपूर्ण रेल लाइन है, इस रेल लाइन को ब्रॉडगेज में परिवर्तन करने के लिए काफी समय से मांग की जा रही है। लेकिन इस रेल बजट में इसकी चर्चा तक नहीं की गई है, इस मांग को लेकर कई बार धरने, प्रदर्शन हुए हैं, विभिन्न संगठनों, जन प्रतिनिधियों ने काफी बार ज्ञापन दिए हैं। मैंने भी इस मुद्दे को कई बार उठाया है। सरदारशहर शैक्षणिक एवं व्यापारिक दृष्टि से महत्वपूर्ण क्षेत्र है। रेल बजट में इसको शामिल नहीं करने के कारण जनता में काफी आक्रोश है। तत्कालीन रेल मंत्री महोदय द्वारा अंतरिम रेल बजट 2009-2010 में चुरु-नोहर वाया तारानगर नई रेल लाइन के सर्वे की घोषणा की थी इसका भी इस बजट में कोई प्रावधान नहीं किया गया है। यह महत्वपूर्ण रेल लाइन है इसके लिए इस क्षेत्र की जनता एवं प्रवासी उक्त लाइन की वर्षों से मांग करते आ रहे हैं। उक्त दोनों रेल लाइन इस क्षेत्र के लिए अत्यन्त महत्वपूर्ण हैं। मेरा माननीया रेल मंत्री महोदय से अनुरोध है कि इसी बजट में उक्त दोनों मार्गों को शामिल करते हुए इस क्षेत्र को राहत प्रदान करने का कष्ट करें।

(vi) Need to re-open the railway gate No. 93C on Sabarkantha-Ahmedabad railway line near village Baktapur in Himmatnagar, Gujarat to facilitate movement of villagers

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): महोदय, मेरे संसदीय क्षेत्र साबरकांठा (गुजरात) में अहमदाबाद से खेड़ब्रह्मा वाया हिम्मतनगर रेलवे लाइन जो आजादी के पहले से ही चलती है , बहुत पुरानी है । हिम्मतनगर के पास एक बकतापुर गांव है जहां से यह रेल लाइन पसार होती है वहां गांव के पीछे एक रेलवे का फाटक है जिसका नंबर 93-सी है । इस फाटक के रास्ते से गांववासी जो ज्यादातर किसान या खेत मजदूर है, वो अपने खेत में हल, बैलगाड़ी इत्यादि लेकर जाते हैं । इस वजह से गांववासियों के लिए यह बहुत उपयोगी फाटक है और यहां कभी भी कोई दुर्घटना नहीं हुई है । अब रेल विभाग ने अचानक इस फाटक वाले रास्ते के दोनों ओर से खड्डा खोद के आने जाने का रास्ता बंद कर दिया है जिसकी वजह से सारे बकतापुर गांववासियों को भारी मुश्किलों का सामना करना पड़ रहा है । अतः मेरा अनुरोध है कि इस फाटक का रास्ता तुरंत चालू कर दिया जाए और इसी रेल लाइन पर हिम्मतनगर के महेनापुर इलाके में जहां कोई आबादी नहीं है, कोइ सोसायटी नहीं, वहां एक नया फाटक चालू किया है जिसका नंबर एलसी 85 है, जहां जरूरत है वहां फाटक बंद कर रहे हैं और जहां कोई जरूरत नहीं है वहां नया फाटक चालू किया गया , जिसकी उच्चस्तरीय जांच होनी चाहिए ।

(vii) Need to provide the due share of water from Ranjitsagar dam allocated by Bhakra Beas Management Board to Rajasthan to save the standing crops in Bikaner Parliamentary Constituency, Rajasthan

श्री अर्जुन राम मेघवाल (बीकानेर): महोदय, राजस्थान में खेतों में खड़ी फसलों को बचाने के लिए भाखड़ा व्यास प्रबंधन मण्डल द्वारा तयशुदा पानी नहीं दिया जा रहा है। भाखड़ा व्यास प्रबंधन मण्डल ने दिनांक 20 सितम्बर, 2009 को रणजीतसागर बांध (पंजाब) से राजस्थान के हिस्से का 4.16 लाख क्यूसेक पानी प्रतिदिन देना तय किया था। तयशुदा पानी किसानों को नहीं मिलने से मेरे बीकानेर संसदीय क्षेत्र में विशेषकर अनूपगढ़, खाजूवाला एवं घडसाना में किसानों की खड़ी एवं तैयार फसलें बर्बाद हो रही हैं। इन फसलों को सिर्फ एक बार पानी की आवश्यकता है।

अतः आपके माध्यम से केन्द्र सरकार के जल संसाधन मंत्री से माँग करता हूँ कि पंजाब सरकार एवं राजस्थान सरकार के मध्य समन्वय स्थापित कर राजस्थान के किसानों की तैयार एवं खड़ी फसल को बर्बाद होने से बचाया जावे। इस संबंध में मेरा भारत सरकार से यह भी अनुरोध है कि तयशुदा पानी नहीं मिलने से यदि किसान की फसल बर्बाद होती है तो प्राकृतिक आपदा जैसे भूकम्प, बाढ़ आदि की भांति प्राकृतिक आपदा मानते हुए भारत सरकार द्वारा निर्धारित सीआरएफ मार्गदर्शिका के अनुसार प्राकृतिक आपदा कोष से किसानों को तुरन्त मुआवजा दिलवाया जाये।

(viii) Need to construct an over-bridge on level crossing at Jagdishpur in Jaunpur, Uttar Pradesh to facilitate smooth movement of traffic

श्री तूफानी सरोज (मछलीशहर): महोदय, वाराणसी-जौनपुर राष्ट्रीय राजमार्ग पर जौनपुर शहर में जगदीशपुर से सटी हुई रेलवे क्रासिंग है। उक्त रेल लाइन डबल रेल होने के कारण जब दोनों तरफ से गाड़ियाँ आती हैं तब रेलवे क्रासिंग बहुत समय तक बन्द रहता है। शहर से सटी होने के कारण प्रायः रेलवे क्रासिंग पर गाड़ियों की लंबी कतार लग जाया करती है जिससे शहर में आवागमन बाधित होता है। उक्त क्रासिंग पर काफी समय से ओवरब्रिज की माँग लोग करते आ रहे हैं।

मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान जगदीशपुर में ओवर ब्रिज बनाने हेतु दिलाना चाहता हूँ।

(ix) Need to introduce a ladies special train from Delhi to Khurja

SHRI SURENDRA SINGH NAGAR (GAUTAM BUDH NAGAR): My constituency Gautam Budh Nagar falls in the NCR area (Noida, Greater Noida, Jever, Dankaur, Khurja) and there is an urgent need for a ladies special train on Delhi-Kanpur railway line which will cover stations like Dankaur, Ajaypur, Boraki, Dadri, Maripat, Vair, Chola and Khurja. There is a longstanding demand for a ladies special train in my constituency keeping in view the large number of working women travelling in trains.

I urge upon the Railway Ministry to consider introduction of ladies special train from Delhi to Khurja which will be of great help to the working women of my constituency and nearby areas.

(x) Need to introduce an intercity express between Palakkad and Kozhikode in Kerala

SHRI M.B. RAJESH (PALAKKAD): The Malabar area in Kerala has been experiencing backwardness and neglect in Railway Development for a long time. In order to address this issue more train services should be introduced in this area. There is a long pending demand for an intercity service between Palakkad and Kozhikode - two important destinations in Malabar. This new intercity service can be operated without any additional financial burden to Railway. The rakes of Amritha Express can be used for this new service. Presently the Amritha Express is lying idle in the entire day time after its arrival from Trivandrum. If the rakes of Amritha Express is used to operate a new intercity service between Palakkad and Kozhikode it will be useful for thousands of passengers. Hence, I urge upon the Government to immediately introduce an intercity service between Palakkad and Kozhikode.

(xi) Need to take steps to open Haldia – Paradip internal waterways

SHRI PRABODH PANDA (MIDNAPORE): The internal water ways from Haldia port in West Bengal to Paradip in Orissa has been declared as one of the important National Water-ways of the country. The route has been identified as Talcher-Dhamra, stretch of river Brahmani, Geonkhali-Charbelia, stretch of Mahanadi Delta (623 kms.).

Geonkhali-Hijli coast canal and Orissa coast canal are the parts of this route. But till date, no work has been started in the right direction, even the map of the proposed waterways has not been published. The people and the local administration are quite in dark in this respect.

Gurudev Rabindranath Tagore, our national poet, used this route to pay visits to his estate in Paradip. If this route is started, the cost of transportation of goods from Haldia port to Orissa and vice-versa will be minimized and also the economic activities of the adjoining areas would get a boost. The whole economic scenario would change completely.

It would be a good gesture from the Union Government to provide necessary financial allocation in this respect during current fiscal year.

I urge upon the Union Government to take up the matter without any delay.

14.02 hrs.

STATEMENT BY MINISTER

Women Empowerment *

MR. DEPUTY-SPEAKER: Hon. Minister Shrimati Krishna Tirath will make a statement now.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: You please lay the statement on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Sir, Today we are celebrating the 'International Women's Day with the theme Equal Rights, Equal Opportunities: Progress for All'. As per 2001 census, women constitute 48% of the total population. Women as important human resource were recognized by the Constitution of India which not only accorded equality to women but also empowered the state to adopt measures of positive discrimination in their favour. Drawing upon the Constitution, the Govt, of India has engaged in committed and continuous endeavours towards ensuring all-round well being, development and empowerment of women. One of the six basic principles of the governance laid down in the National Common Minimum Programme (NCMP) is to empower women politically, educationally, economically and legally. Upgradation of Department of Women and Child Development to a Ministry under the independent charge of Minister of State for Women and Child Development w.c.f. 30.1.2006 is an important milestone in that direction. In this nodal capacity, the Ministry has been trying for holistic empowerment of women by reviewing the laws to removal of gender bias, bringing new legal measures aiming on gender justice and implementation of programmes to achieve social and economic empowerment of women.

* Laid on the Table and also placed in Library See No. LT 1791/15/10

overty is one of the most stubborn of human afflictions and amongst the poor, the women are the worst sufferers. The Ministry of Women & Child Development until recently, i.e., 31.3.2008 was running the 'Swayam Siddha Programme' which aimed at holistic empowerment of women through the medium of Self Help Groups (SHGs). Under the Scheme, 69,774 SHGs were formed with 10.02 lakh beneficiaries in 650 blocks. On the basis of the result of the evaluation of the programme and the lessons learnt in its implementation, the Ministry proposes to expand the coverage of the Scheme.

As the majority of the women work force is employed in informal sector, there was a felt need for a scheme which would ensure income generation, welfare, support services, training, upgradation of skills etc. As a measure to ensure wellbeing women in the informal sector with emphasis on improving employment opportunities for women, a Scheme "Support to Training and Employment Programme (STEP)" was launched in VII Plan which is being implemented successfully.

Women in 1993, as an apex funding organisation exclusively for *the* socio-economic development of women. So far the RMK has disbursed Rs.236.50 crore to 66,867 SHGs benefiting 6,68,650 women. Impact studies conducted on RMK beneficiaries have revealed major improvement in the standard of living. It has also been reported that now more girl children are being sent to schools and that the drop-out rates have been reduced . There is improvement in literacy among women beneficiaries. The beneficiaries have been found to have improved in confidence in running enterprises, confidence in going alone for work, a pattern of shifting from farm labour to live-stock maintenance, piece rate work, greater control over income and family decision making. There is also reduction in domestic violence. It therefore, shows that the micro-finance programme of RMK for the socio-economic upliftment of poor women through the SHGs is the most successful one in India. Considering rapid growth in Credit-linked women SHGs, the RMK is being strengthened by-enhancing its authorised capital.

The Central Social Welfare Board (CSWB) besides implementing a number of programmes for development and empowerment of women,

implements Awareness Generation Programme (AGP) which is aimed at generating awareness amongst women community at large on Rights, Status and Problems of women in particular and other social concerns. The programme enables women to organise themselves and strengthen their participation in socio-economic and political process.

The Government is committed to launch a National Mission on Socio-economic Empowerment of women under which various women-centric and women related programmes of the Government will be implemented in a holistic manner. The focus would be on empowerment of women with a view to empower them socially, economically, and educationally. The Mission would be endeavouring to achieve empowerment of women on all these fronts by securing convergence of schemes/programmes of different Ministries/Departments. The Government also proposes to appoint a High Level Committee to study socio-economic status of women and findings of the committee would guide the Government about the interventions required for holistic empowerment of Indian women.

With these efforts, we are confident that there will be perceivable improvement in the socio-economic status of Indian women and gender discrimination will be a thing of past in the Indian society.

14.02 hrs.

**RAILWAY BUDGET (2010-2011) – GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT – (RAILWAYS), 2010-2011
DEMANDS FOR SUPPELMENTARY GRANTS – (RAILWAYS), 2009-2010
DEMANDS FOR EXCESS GRANTS – (RAILWAYS), 2007-2008**

MR. DEPUTY-SPEAKER: Now we will take up item nos. 15 to 18 together.

Motions moved:

“That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending the 31st day of March, 2011, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 16.”

“That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2010, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 3 to 9, 11, 13, 15 and 16.”

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2008, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 12 and 15. ”

MR. DEPUTY SPEAKER : Shri Harin Pathak. Only Shri Harin Pathak's statement will go on record.

... (*Interruptions*)

*श्री हरिन पाठक (अहमदाबाद पूर्व): महोदय, ... (ब्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.00 p.m.

14.03 hrs.

The Lok Sabha then adjourned till Fifteen of the Clock.



* Shri Harin Pathak's name was called by the Chair, but he could not speak due to interruptions.

15.00 hrs.

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

... (Interruptions)

15.0¼ hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

MR. CHAIRMAN: Please go to your seats.

... (Interruptions)

MR. CHAIRMAN: Please go to your seats.

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned till 4 p.m.

15.01 hrs.

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs.*The Lok Sabha reassembled at Sixteen of the Clock**(Shri Arjun Charan Sethi in the Chair)*

... (व्यवधान)

**RAILWAY BUDGET (2010-11), GENERAL DISCUSSION
 DEMANDS FOR GRANTS ON ACCOUNT – (RAILWAYS), 2010-2011
 DEMANDS FOR SUPPELMENTARY GRANTS – (RAILWAYS), 2009-2010
 DEMANDS FOR EXCESS GRANTS – (RAILWAYS), 2007-2008 – Contd.**

... (Interruptions)

16.01 hrs.*At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table*

... (Interruptions)

MR. CHAIRMAN: Shri Harin Pathak. Only Shri Harin Pathak's statement will go on record.

*(Interruptions) ... **

श्री हरिन पाठक (अहमदाबाद पूर्व): सभापति महोदय, मैं आपकी अनुमति से रेल बजट पर अपने विचार रखना चाहता हूँ... (व्यवधान)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11.00 a.m.

16.02 hrs.*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 9, 2010/Phalguna 18, 1931(Saka).*

* Not recorded

